

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 569
TO BE ANSWERED ON 24.07.2023**

NON-PAYMENT OF WAGES

†569. SHRI RAJVEER DILER:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government maintains record of complaints relating to non-payment of wages to workers and labourers by contractors and firms at the central level;**
- (b) if so, the details thereof along with the details of the rules framed regarding action to be taken against contractors and firms for non-payment of salaries; and**
- (c) if not, the ground on which the policy related to the welfare of the workers is formulated in the absence of the said record?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Both the Central and the State Governments are appropriate Governments to enforce the provisions of the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, including the provisions relating to non-payment or underpayment of wages/minimum wages, in their respective jurisdictions. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act, 1948 are taken recourse to. The details regarding number of claim cases filed and decided in the Central Sphere under the Payment of Wages Act, 1936, and the Minimum wages Act, 1948, are annexed.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION No. 569 FOR 24.07.2023

Claim cases under Minimum Wages Act, 1948

Year	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948			
	FILED	DECIDED	AWARDED	No. of WORKERS BENEFITED
1	2	3	4	5
2020-2021	3763	1334	Rs. 27,02,02,177/-	7631
2021-2022	5297	2102	Rs. 17,77,22,490/-	7487
2022-2023	3044	2981	Rs. 32,80,07,597/-	14757
2023-2024 (up to June, 2023)	2118	784	Rs. 12,75,84,434.3/-	3623

Claim cases under Payment of Wages Act, 1936

Year	CLAIMS FILED UNDER PAYMENT OF WAGES ACT, 1936			
	FILED	DECIDED	AWARDED	No. of WORKERS BENEFITED
1	2	3	4	5
2020 -2021	336	204	Rs. 16,61,36,127/-	2778
2021-22	811	400	Rs. 29,80,27,109/-	5277
2022-23	424	479	Rs. 5,21,63,729/-	6030
2023-2024 (up to June, 2023)	364	261	Rs. 25,15,358/-	196
